

LOK SABHA
UNSTARRED QUESTION NO. 4444
TO BE ANSWERED ON 19.07.2019

“DELAYED PAYMENTS BY HHEC”

4444. SHRI P.K. KUNHALIKUTTY:

Will the Minister of TEXTILES वस्त्र मंत्री
be pleased to state:

- a) whether the Government is ensuring greater facilitation for small businesses and entrepreneurs with the mantra Reform, Perform and Transform, if so the details thereof;
- b) whether the officers of Handicrafts and Handlooms Exports Corporation of India (HHEC) are acting against the said idea/concept and are harassing small bullion parties for blocking their payments for last five years and have not settled their outstanding dues;
- c) if so, details of payments due with up-to- date interest thereon and reasons for delay as on 31 March 2019 and the step being taken to clear the dues of such parties by HHECs ;
- d) the steps proposed to be taken by the Government to fix responsibility of the erring officials of HHEC for defaulting on payments to such entrepreneurs;
- e) whether in some cases the payments are contingent upon the outcome of investigation of CBI in 2018 and if so, the clarification received from them in the matter; and
- f) whether HHEC would release part or full payments of such parties where there is no case or enquiry pending and if not, reasons thereof ?

उत्तर

ANSWER

वस्त्र मंत्री (श्रीमती स्मृति जूबिन इरानी)

MINISTER OF TEXTILES
(SMT. SMRITI ZUBIN IRANI)

(a) to (f): Central Bureau of Investigation (CBI) has registered two cases against the bullion parties of M/s Edelweiss Commodities Ltd. (ECL) and Aaryavart Commodities Pvt. Ltd. (ACPL). While HHEC has submitted that, this as per commercial arrangement and as per business module adopted by others bullion importing nominated agencies, CBI is examining the issue of availing buyer's credit. Bullion parties whose payments have been withheld by (HHEC) have followed the process of imports as per agreements which are identical to the agreement signed between ECL and HHEC. HHEC has withheld amount of ECL against which CBI investigation is going on and other bullion parties with whom HHEC has identical agreement as signed with ECL, because any adverse decision in the CBI case with ECL will have financial implication on them as well. Further, HHEC has sought clarification from CBI with regard to withheld payment of bullion parties other than ECSL with whom HHEC has identical agreement as signed with ECSL. The CBI has been requested to clarify whether HHEC can release the payment of other bullion parties with whom HHEC has similar transactions. The response is still awaited from CBI. The details of outstanding as on 31.3.2019 are as under:-

(Rs. In Crore)

1	M/s Edelweiss Commodities Ltd. (ECL)	5.12
2	M/s SMC Comtrade Ltd.	2.48
3	M/s Atma Ram Amar Nath	1.50
4	M/s Frost International Ltd.	2.76
5	M/s Kothari Product ltd.	0.23
6	M/s Relegare Bullion Ltd.	0.16
7	M/s Soni Chunilal Govindbhai Jewellers Pvt. Ltd.	0.01
8	M/s Delhi Spot Bullion Trading Co. Pvt. Ltd.	0.03
9	M/s Metlloy Trading Services (P) Ltd. (case pending with Customs Authority)	0.11
10	MMTC Pamp India (P) Ltd	0.05
Total		12.45
